

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)

LOK SABHA
UNSTARRED QUESTION NO. 1635
(TO BE ANSWERED ON 13.12.2023)

TRANSFER ON CENTRAL DEPUTATION

**1635. SHRI VIJAYAKUMAR (ALIAS) VIJAY VASANTH:
SHRI E.T. MOHAMMED BASHEER:**

Will the **PRIME MINISTER** be pleased to state:

- (a) whether it is a fact that many States are transferring the IAS officials on central deputation before the completion of their term of work in their States without assigning any reasons;
- (b) if so, the details thereof, State/UT-wise and the reasons for their transfer;
- (c) whether it is also a fact that the Government has narrowed the powers of the State Governments, if so, the details thereof and if not, the reasons therefor; and
- (d) whether there is any proposal to Amend the rules pertaining to deputation of IAS officers to Government of India to various posts in States and if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE
(DR. JITENDRA SINGH)**

(a) to (d) : The placement of officers on central deputation is governed by the Central Staffing Scheme. Officers (IAS and other participating services) who apply under the Central Staffing Scheme and whose applications are duly forwarded from the States/Cadre Controlling Authorities are considered for various posts in Government of India. The utilization of the central deputation quota of different State Cadres is an important factor governing the scale at which officers are borrowed from the various State cadres. The deputation of IAS officers is governed by the IAS (Cadre) Rules, 1954, along with consolidated guidelines and instructions issued thereunder.
